

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

231. IA/1733/2023 IN C.P. (IB)/517(MB)2021

IN THE MATTER OF

Phoenix ARC Private Limited
(Creditor) through the Resolution
Professional Mr. Gaurang Chhotalal Shah

V/s

Mr. Narendrakumar D. Bhoot

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP: Adv. Darshan Suvarna (PH)
For the Respondent:

ORDER

The Ld. Counsel for the RP submits that the report of the RP has already been tendered. The Ld. Counsel for the RP is directed to furnish the copy of the report to the Respondent as well. Adjourned to **07.03.2024**.

C.P. (IB)/517(MB)2021

The case was adjourned sine die on 11.09.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **07.03.2024**. Let the notice of the date fixed be

sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)